

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

**CP NO. 118/ND/2016
RT CP No. 206/Chd/Hry/2017**

**Under Section 241 of the
Companies Act, 2013**

In the matter of :

Mr. Chander Prakash Kathuria, aged
about 46 years, son of Late Shri Shankar
Dass, R/o 1162/13, Urban Estate,
Karnal, Haryana-132001.

...Petitioner

Versus

M/s. Ultra Tech Township Developers Pvt. Ltd.
having its registered office at House No. 18,
Road No. J-6, DLF City-II, Gurgaon & Ors.

...Respondents

Order delivered on : 22.09.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner : Mr. Manish Jain, Advocate.

For respondents : Mr. Rohan Mittal and Ms. Ritu Mittal, Advocates.

ORDER (Oral)

Mr. Rohan Mittal, Advocate filed Power of Attorney for respondent Nos. 1 to 3. The same be taken on record.

The learned counsel for the petitioner has filed copy of Memorandum of Understanding (MoU) dated 10.03.2017 reached between the parties. In view of the above, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition, the dispute having been settled with liberty to the petitioner to file a fresh petition, if so advised

in case the terms of Memorandum of Understanding (MoU) are breached.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

September 22, 2017
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